

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 267/2010

Subject: Petition for determination of transmission tariff for Barh-Balia kV D/C (Quad) line under Transmission System associated with Barh-Generation Project (3X660MW) in Eastern Region from DOCO (1.7.2010) TO 31.3.2014.

Date of hearing: 18.12.2012

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: Power Grid Corporation of India Limited

Respondents: Uttar Pradesh Power Corporation Limited and 16 Others

Parties Present: Ms. Swpna Seshadri, Advocate for PGCIL
Shri Mahender Singh, PGCIL
Shri Avinash M Pavgi, PGCIL
Shri R.P. Padhi, PGCIL
Shri Pradeep Misra, Advocate for PSPCL
Shri Padamjit Singh, PSPCL
Shri R.B. Sharma, Advocate for BRPL

Record of Proceedings

The learned counsel for the petitioner submitted that the petitioner has filed an appeal before the Hon'ble Supreme Court against the judgment dated 2.7.2012 of the Appellate Tribunal for Electricity in an appeal filed by PSCPL against the order of the Commission dated 29.4.2011. The learned counsel submitted a copy of the order passed by the Hon'ble Supreme Court in Civil Appeal No.D30983 of 2012 and stated that notice was issued to the respondents with regard to the prayer for interim relief seeking stay of the judgment of the Appellate Tribunal for Electricity. The learned counsel requested the Commission to adjourn the instant proceedings till the disposal of the petitioner's prayer for interim relief by the Hon'ble Supreme Court.

2. The learned counsel for BRPL and PSPCL did not have any objection to the adjournment of the petition.

3. Noting the above, the Commission directed to list the matter on 14.2.2013.

By order of the Commission

Sd/-
T. Rout
Joint Chief (Law)